

ment for coal mining operations and to increase production;

(b) if so, from which country, at what cost and to what extent the equipment would make the mining process easier and safer; and

(c) the financial implications thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). Purchase of equipment for replacement of existing equipment or for new coal projects is made each year according to the requirements. The expenditure on such purchases depends upon the quantity of equipment required and its market price. The decision to import the equipment and the country of import is decided only when equipment is not available in the country. Some of the equipment is directly related to increasing the level of safety in mines and enabling easier extraction of coal.

Expenditure on the visits to European countries by G. M. of H.M.T.

4043. SHRI G. M. BANATWALLA:
SHRI SHYAM SUNDER
GUPTA:
SHRI MUKHTIAR SINGH
MALIK:

Will the Minister of INDUSTRY be pleased to state:

(a) whether a delegation headed by the General Manager, Hindustan Machine Tools Limited recently visited some European countries;

(b) if so, the names of the countries visited by the delegation;

(c) the purpose of the visit and financial implications thereof; and

(d) the results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a). Yes, Sir. The delegation was organised by the Indian Engineering Export Promotion Council

at the invitation of the European Economic Community Commission.

(b). The delegation visited Belgium, West Germany, Denmark, France and U.K.

(c) The purpose of the visit was mainly to

(i) establish and strengthen contacts with trade and industry for furthering export of engineering goods from India to E.E.C. countries;

(ii) explore the possibilities of Sub-contracting in the form of supply of components and other Sub-contracting work in third countries.

The entire expenditure of the delegation was borne by the E.E.C. Commission;

(d) Orders for machine tools worth Rs. 1 crore were booked and several enquiries for further exports of engineering goods were received.

हरिजनों पर अत्याचारों के लिए पुलिस अधिकारियों के विरुद्ध कार्यवाही

4044. श्री गोविन्दराम मिरो : क्या गृह मंत्री यह बताने की कृपा करेंगे कि जनता पार्टी के शासन काल में हरिजन पर हुए अनेक अत्याचारों के लिए विभिन्न राज्यों में दोषी पाये गये कितने जिलाधीशों पुलिस अधीक्षकों एवं थानेदारी के विरुद्ध कठोर कार्रवाई की गई है और वे अधिकारी किन-किन म्थानों पर नियुक्त हैं ?

गृह मंत्रालय ; राज्य मंत्री (श्री बलिक लाल मण्डल) : राज्यों के जिला मजिस्ट्रेट तथा पुलिस अधिकारी अपनी-अपनी राज्य सरकारों के अनुशासन के अधीन हैं। उनके विरुद्ध कार्रवाई करना, जहाँ आवश्यक हो, सम्बन्धित राज्य सरकारों का कार्य है। केन्द्र राज्य सरकारों से ऐसी सामग्री एकत्र नहीं करता है।